

NOTIFICATION No. 101 / 2016

I

Tmt.P.Magalakshmi, who has been provisionally selected for appointment to the post of Civil Judge by direct recruitment and appointed to act temporarily as Civil Judge in the Tamil Nadu State Judicial Service in G.O.(4D).No.35, Home (Courts.I) Department, dated 30.06.2016, is posted as Additional District Munsif, Vandavasi, in the existing vacancy.

Tmt.R.Reena, who has been provisionally selected for appointment to the post of Civil Judge by direct recruitment and appointed to act temporarily as Civil Judge in the Tamil Nadu State Judicial Service in G.O.(4D).No.35, Home (Courts.I) Department, dated 30.06.2016, is posted as I Additional District Munsif-cum-Judicial Magistrate, Ulundurpet, in the existing vacancy.

II

Tmt R.Mohana, Judicial Magistrate, No.I, Krishnagiri, is transferred and posted as District Munsif, Devakottai, in the existing vacancy.

**HIGH COURT, MADRAS
DATED:19 .07.2016**

**Sd./-T.Ravindran
REGISTRAR GENERAL**

OFFICIAL MEMORANDUM

Sub: Courts and Judges – (1) Tmt.P.Magalakshmi, newly appointed Civil Judge posted as Additional District Munsif, Vandavasi (2) Tmt R.Reena, newly appointed Civil Judge posted as I Additional District Munsif-cum- Judicial Magistrate, Ulundurpet and (3) Tmt.R.Mohana, Judicial Magistrate, No.I, Krishnagiri - transferred and posted as District Munsif, Devakottai - Notification issued - Joining instructions – issued.

Ref: 1. G.O. (4D) No.35, Home (Courts.I) Department, dated 30.06.2016.
2. High Court's Notification No.101 / 2016, dated: 19.07.2016.

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Tmt P.Magalakshmi, who has been provisionally selected for appointment to the post of Civil Judge by direct recruitment and appointed to act temporarily as Civil Judge in the Tamil Nadu State Judicial Service in the G.O. first cited and given posting in the High Court's Notification second cited, after administering oath or affirmation on 19.07.2016 A.N. is required to proceed to Vandavasi and take charge of the post of Additional District Munsif, Vandavasi on 20.07.2016. F.N., After assuming charge of the post of Additional District Munsif, Vandavasi, she is required to report to the Principal District Judge, Tiruvannamalai on 20.07.2016 itself to undergo on-the-job training, as per the schedule of Tamil Nadu State Judicial Academy, Chennai, under the guidance and supervision of the Principal District Judge, Tiruvannamalai.

Tmt R.Reena, who has been provisionally selected for appointment to the post of Civil Judge by direct recruitment and appointed to act temporarily as Civil Judge in the Tamil Nadu State Judicial Service in the G.O. first cited and given posting in the High Court's Notification second cited, after administering oath or affirmation on 19.07.2016 A.N. is required to proceed to Ulundurpet and take charge of the post of I Additional District Munsif-cum-Judicial Magistrate, Ulundurpet on 20.07.2016. F.N., After assuming charge of the post of I Additional District Munsif-cum-Judicial Magistrate, Ulundurpet, she is required to report to the Principal District Judge, Villupuram on 20.07.2016 itself to undergo on-the-job training, as per the schedule of Tamil Nadu State Judicial Academy, Chennai, under the guidance and supervision of the Principal District Judge, Villupuram.

The Principal District Judge, Tiruvannamalai & Villupuram, are required to impart 'On-the-Job' Training to the above said newly appointed Civil Judges, as per the schedule of Tamil Nadu State Judicial Academy, Chennai.

It is made clear that no kind of representation regarding the joining of duty will be entertained and failure to join duty within the specified time and at the specified place, would result in their names being removed from the approved list.

It is also made clear that the selection for appointment by direct recruitment to the said post is purely provisional, subject to final outcome of the Writ petitions pending on the files of the High Court, Madras /Madurai Bench of Madras High Court / Supreme Court of India, relating to this recruitment.

Tmt P.Magalakshmi and Tmt.R.Reena, if they have registered their names in the employment exchange, as soon as they join duty, are required to surrender their employment exchange identity cards and have to send the same either to the Employment Exchange where they have registered their names or to the Director of Employment and Training, Chennai, so that their registration will be removed from the register of the employment exchange. They should also inform about their appointment in the Tamil Nadu State Judicial Service as Civil Judge, to the Bar Council of Tamil Nadu, without fail.

II

Tmt.R.Mohana, Judicial Magistrate, No.I, Krishnagiri, who has been transferred and posted as District Munsif, Devakottai, in the High Court's Notification cited above, is required to hand over charge of her post to the District Munsif, Krishnagiri, immediately, and take charge of the post of District Munsif, Devakottai, immediately, without availing full joining time.

The District Munsif, Krishnagiri, is required to hold full additional charge of the post of Judicial Magistrate, No.I, Krishnagiri, until further orders.

**HIGH COURT, MADRAS
DATED:19 .07.2016**

**Sd./-T.Ravindran
REGISTRAR GENERAL**